

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 259 OF 2018 &
IA NOS. 656 & 657 OF 2018

Dated : 3rd April, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Manchukonda Agrotech Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) :

Ms. Purna Singh

Ms. Rajshree Chaudhary

Counsel for the Respondent(s) : Mr. Darpan K.M. for R-1

ORDER

The learned counsel, Mr. Darpan K.M., appearing for the first Respondent prays for an extension of four weeks' time to comply with the Order dated 18.01.2019 of this Tribunal.

The learned counsel, Ms. Purna Singh, appearing for the Appellant also prays for four weeks' time thereafter to file rejoinder to the reply to be filed by the counsel for the first Respondent.

Submissions of the counsel appearing for the first Respondent and the Appellant, as stated supra, are placed on record.

An extension of four weeks' time is granted to the counsel for the first Respondent. He is permitted to comply with the Order dated 18.01.2019 of this Tribunal on or before 01.05.2019, as requested, after duly serving copy of the reply to the counsel for the Appellant.

Thereafter, the counsel for the Appellant is permitted to file rejoinder to the reply to be filed by the counsel for the first Respondent on or before 29.05.2019, after duly serving copy of the same to the counsel for the first Respondent.

The learned counsel for the Appellant and the Respondents are also directed to file their respective written submission on or before 31.05.2019, after duly serving copy to the counsel for the other side.

List the matter on **08.07.2019**, as agreed by the counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member

vt/bn

(Justice N.K. Patil)
Judicial Member